

MINUTES OF THE MEETING No. 31/08 HELD ON 7.11.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 31/08 meeting of Advance Licensing Committee was held on 7.11.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.30/08 for confirmation and confirmed and adopted the same without any change.

Case No A-883 NC No.31/08 Dated 07.11.2007	M/s. Technical Mulder (I) P. Ltd. F.No.01/85/50/170/AM07/DES-IV RLA No. 07/24/40/515/AM07 Lic. No. 0710048445 Dt. 15.11.2006.
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The Committee considered the case as per agenda and noted that the file is received from DES-VI. The case was already rejected by NC-III for want of information. The requisite information may be obtained on specific points from the firm as under.

- (a) Production and consumption data of imports and exports for the last 2 years duly certified by Central Excise Authority.
- (b) Width and Technical specifications of import item No.3 namely Capillex Films.
- (c) Composition and Technical specifications of import item No.4 namely Transfer White.

The committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 5.12.2007.

Case No A-884 NC No.31/08 Dated 07.11.2007	M/s. Camphor & Allied Products Ltd. F.No.01/83/50/747/AM08/DES-IV RLA No. 03/94/40/274/AM08 Lic. No. 0310433529 Dt. 22.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Camphor USP-----1kg

Import Item

1. Acetic Acid-----0.387 kg.
2. Alpha Pinene----1.20kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-885 NC No.31/08 Dated 07.11.2007	M/s. V.V.F. Ltd. F.No.01/83/162/790/AM08/DES-IV RLA No. 03/95/40/655/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/165/2002/Ch.II dated 6.11.2007 decided to fix I/O Norms for the export product for the purpose of para 4.4.2 of HBP only as under:

Export product

Distilled Fatty Acids (C₈- C₁₈)-----10000.00 MT

Refined Glycerine-----1153.00 MT

Import item

Coconut Oil FFA 4% MAX-----11935.00 MT
(As Lauric)

No repeat licence may be granted on these norms, since the value of recovery of wastage change from time to time.

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No A-886 NC No.31/08 Dated 07.11.2007	M/s.. Ornet Intermediates Ltd. F.No.01/83/50/342 /AM08/DES-IV RLA No. 08/24/40/13/AM07 Lic.No. 0810064875 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-887 NC No.31/08 Dated 07.11.2007	M/s. Bodal Chemicals Ltd. F.No.01/83/50/328/AM08/DES-IV RLA No. 08/24/40/39/AM08 Lic. No. 0810064848 Dt. 16.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/1/2007/Ch.II dated 7.11.2007 and decided to approve this case as under:-

Item of Export

Sulpho Para Base Ester -----1 kg.
(Sulpho Vinyl Sulphone Ester)

Item of Import

Aniline Oil-----0.517 kg.
Acetic Acid (Glacial)-----0.414 kg.
Sulphur-----0.960 kg.
Caustic Soda Flakes/Lye-----0.862 kg.
Ethylene Oxide-----0.250 kg
Soda Ash-----0.177 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-888 NC No.31/08 Dated 07.11.2007	M/s. Choksi Pigments, Ahmedabad F.No.01/83/50/553/AM08/DES-IV RLA No. 08/80/40/379/AM06 Lic. No. 0810052385 Dt. 28.11.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

Case No A-889 NC No.31/08 Dated 07.11.2007	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/162/789/AM08/DES-IV RLA No. 03/95/040/16/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-890 NC No.31/08 Dated 07.11.2007	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/162/790/AM08/DES-IV RLA No. 03/95/040/1623/AM08 Lic. No. 0310427819 Dated: 25.4.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-891 NC No.31/08 Dated 07.11.2007	M/s. SMI Coated Product (P) Ltd. F.No.01/83/162/158/AM08/DES-IV RLA No. 03/95/40/249/AM08 Lic. No. 0310432729 Dt. 14.6.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the verbal comments dt. 10.10.2007 from Deptt. of IPP .

Specification of items of import item no. 1.

Accordingly the case may be re-listed on 5.12.2007.

Case No A-892 NC No.31/08 Dated 07.11.2007	M/s. Padmanabh Alloys & Polymers Ltd. F.No.01/81/162/460/AM08/DES-IV RLA No. 52/80/40/3/AM08
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The Committee considered the case as per agenda and decided to transfer the case to DES VII (NC Plastic)

Case No A-893 NC No.31/08 Dated 07.11.2007	M/s. Rohan Dyes & Intermediates. F.No.01/83/50/664/AM08/DES-IV RLA No. 08/24/40/291/AM07 Lic. No. 0810065757 Dt. 4.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-894 NC No.31/08 Dated 07.11.2007	M/s. Sterling Auxilliaries F.No.01/83/162/151/AM08/DES-IV RLA No. 03/95/040/125/AM08 Lic. No. 0310432839 Dated: 15.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-895 NC No.31/08 Dated 07.11.2007	M/s. Sterling Auxilliaries F.No.01/83/162/152/AM08/DES-IV RLA No. 03/95/040/269/AM08 Lic. No. 0310433849 Dated: 25.6.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-896 NC No.31/08 Dated 07.11.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50/70/AM08/DES-IV RLA No. 03/94/40/70/AM08 Lic. No. 0310430579 Dt. 24.5.2007.
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The Committee considered the case as per agenda and decided to write a letter to the firm for providing information regarding past performance, completion of export obligation and also to provide production and consumption data certified by Custom Authority in respect of all the licenses. It is also been decided to request RLA regarding fulfillment of EO in respect of licenses obtained during the last periods. The committee decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-897 NC No.31/08 Dated 07.11.2007	M/s. Hindustan Plantinum Pvt. Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1017/AM07 Lic. No. 0310422386 Dt. 8.3.2007.
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The Committee considered the case as per agenda and decided to write a letter to the firm for providing information regarding past performance, completion of export obligation and also to provide production and consumption data certified by Custom Authority in respect of all the licenses. It is also been decided to request RLA regarding fulfillment of EO in respect of licenses obtained during the last periods. The committee decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No A-898 NC No.31/08 Dated 07.11.2007	M/s. Integrated Fire Protection Pvt. Ltd.. F.No.01/83/50/322/AM08/DES-IV RLA No. 02/24/40/ 322/AM07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/158/2002-Ch.-II dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Fire Fighting Chemical-Foam concentrate ----- 1 Ltr..
Aqueous Film Forming Foam concentrate
3% (IFP Unilight AFFF Type 3 Guard AFFF 3%)
containing 3.06% of relevant Fluorinated Surface
Active Agent & relevant 20% of Antifreeze (Solvent)

Item of Import

- (i) Fluorinated Surface Active Agent/Fluorochemical----- 0.0306 kg
Surfactant other than soap (perfluoroalkyl
betaine/ fluoroalkyl dimethyl betaine Fluorinated Telomer)
- (ii) Antifreeze (solvent) (Butyl Carbitol/Butyl -----0.20 kg.
diglycol/ diethylene glycol Monobutyl Ether/Hexylene
Glycol/Tripopylene Glycol Ether/ Dipropylene Glycol Methyl)
- (iii) Hydrocarbon Surfactant (Sodium Alkyl Ether -----0.07 kg.
Sulphate/ Sodium Octyl sulphate/Alkyl Polyglycoside)

Item of Export

Fire Fighting Chemical-Foam concentrate -----1 Ltr..

Alcohol Resistant Aqueous Film Forming Foam concentrate

3% (IFP Unilight AFFF Type 3/3)

containing 3.06% of relevant Fluorinated Surface

Active Agent , 20% of relevant Antifreeze Solvent & 7% of relevant Hydrocarbon Surfactant

Item of Import

(i) Fluorinated Surface Active Agent/Fluorochemical----- 0.0306 kg

Surfactant other than soap (perfluoroalkyl

betaine/ fluoroalkyl dimethyl betaine Fluorinated Telomer)

(ii) Antifreeze (solvent) (Butyl Carbitol/Butyl -----0.20 kg.

diglycol/ diethylene glycol Monobutyl Ether/Hexylene

Glycol/Tripopylene Glycol Ether/ Dipropylene Glycol Methyl)

(iii) Hydrocarbon Surfactant (Sodium Alkyl Ether -----0.07 kg.

Sulphate/ Sodium Octyl sulphate/Alkyl Polyglycoside)

(iv) Biopolymer----- 0.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No A-899 NC No.31/08 Dated 07.11.2007	M/s. Anthea Aromatics Pvt. Ltd. F.No.01/83/50/1238 /AM08/DES-IV RLA No. 03/94/40/1238/AM07 Lic.No. 0310419385 Dt. 13.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/53/2005-Ch.II dated 21.11.2005 and decided to approve the case on repeat basis as under:

Item of Export

Tricyclodecane Ketone----- 1 kg.

Item of Import

Dicyclopentadiene (DCPD)----- 1.257 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-900 NC No.31/08 Dated 07.11.2007	M/s. Acmechem Ltd. F.No.01/83/50/279 /AM08/DES-IV RLA No. 34/24/40/279/AM07 Lic.No. 3410018247 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

Case No A-901 NC No.31/08 Dated 07.11.2007	M/s. Anus Labs Ltd. F.No.01/83/50/ 414/AM08/DES-IV RLA No. 9/24/40/414/AM07 Lic.No. 091002909 Dt. 12.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/148/2002-Ch.II dated 9.5.2007 and decided to approve the case on repeat basis as under:

Item of Export

Sodium Methoxide Solution 25%---- 1 kg.

Item of Import

Methanol ----- 0.740 kg.

Caustic Soda Flakes-----0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-902 NC No.31/08 Dated 07.11.2007	M/s. Gujarat Boron Derivatives Pvt. Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 34/24/40/297/AM07 Lic.No. 3410018451 Dt. 30.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/137/2004-Ch.II dated 17.8.2007 and decided to approve the case on repeat basis as under on the condition that Deptt. of Fertilizer may give their concurrence as the main use as micro nutrient in fertilizers:

Item of Export

Di-sodium Octaborate tetrahydrate----- 1 kg.

Item of Import

Boric Acid ----- 0.630 kg.

Borax Pentahydrate-----0.743 kg.

Case No A-903 NC No.31/08 Dated 07.11.2007	M/s. Kumar Organic Products Ltd. F.No.01/83/50/1685/AM07/DES-IV RLA No. 07/24/40/ 761/AM07 Lic. No. 0710050236 Dt. 22.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007

Case No A-904 NC No.31/08 Dated 07.11.2007	M/s. Tanfac Industries F.No.01/83/162/159/AM08/DES-IV RLA No. 04/24/40/393/AM07 Lic. No. 0410088581 Dt. 27.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No M-905 NC No.31/08 Dated 07.11.2007	M/s. Privi Organics Ltd. F.No.01/83/50/265 /AM07/DES-IV RLA No. 03/95/40/272/AM07 Lic.No. 0310383683 Dt. 8.6.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No M-906 NC No.31/08 Dated 07.11.2007	M/s. Diamond Dye Chem F.No.01/82/50/ 1257/AM07/DES-IV RLA No. 03/94/39/17/AM07 Lic.No. 0310400754 Dt. 22.9.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

As per Annexure A

Case No A-907 NC No.31/08 Dated 07.11.2007	M/s. Parijat Industries (India) Ltd. F.No.01/83/50/688/AM08/DES-IV RLA No. 05/24/40/524/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms and decided to refer the application to TA and also to write a letter to Deptt. of Agriculture and Cooperation/ CIB Faridabad to clarify whether item of import can be exempted from licencing and registration procedure in view of the fact that item of import will be utilized by the firm for export only. Accordingly the case may be re-listed on 5.12.2007.

Case No C-60 NC No.31/08 Dated 07.11.2007	M/s. Maxwell Inc. Ludhiana F.No.01/83/162/688/AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION A-1572 and decided to advice the firm to apply for export under Para 4.7 with a supporting application.

Case No C-61 NC No.31/08 Dated 07.11.2007	M/s. Ambernath Organics Pvt. Ltd. F.No.01/83/162/257/AM08/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export product Isotoic anhydride and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.12.2007.

Case No D-15 NC No.31/08 Dated 07.11.2007	M/s. Tamilnadu Petroproducts Ltd., F.No.01/83/162/165/AM06/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rates for the Export Product “EPICHLOROHYDRIN” and decided to recommend the case to DEPB Committee with 150% Value Addition.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 31/83-ALC1/2007 **MEETING DATE** : 07.11.2007

1	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 05.12.2007.			

2	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 05.12.2007.			

3	Case No.:30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 05.12.2007.			

4	Case No.:27/26/83-ALC1/2006	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG). Accordingly the case may be re-listed on 05.12.2007.			

5	Case No.:23/31/83-ALC1/2006	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

6	Case No.:26/31/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00797/AM07/	RLA File :05/24/040/00463/AM07/	Lic.No/Date:0510192659 13.10.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

7	Case No.:4/47/80-ALC2/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01064/AM07/	RLA File :22/24/040/00277/AM07/	Lic.No/Date:2210006299 14.12.2006	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

8	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG). Accordingly the case may be re-listed on 05.12.2007.			

9	Case No.:10/45/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00929/AM07/	RLA File :03/94/040/01070/AM07/	Lic.No/Date:0310415546 11.01.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

10	Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

11	Case No.:3/50/87-ALC1/2006	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00914/AM07/	RLA File :07/24/040/00624/AM07/	Lic.No/Date:0710049667 19.01.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

	Case No.:8/47/82-ALC1/2006	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/82/050/01641/AM07/	RLA File :03/94/040/01150/AM07/	Lic.No/Date:0310417028 23.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/21/2007/Ch.II dated 10.4.2007 and decided to approve this case as under:- Item of Export			

12	Fortified Rosin Size DPC-50-----1 kg. (Forified rosin content: 40% min.) Item of Import 1 Gum Rosin----- 0.373 kg. 2 Maleic Anhydride ----- 0.056 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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13	Case No.: 37/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/01501/AM07/	RLA File :04/24/040/00390/AM07/	Lic.No/Date:0410088289 14.03.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

14	Case No.: 38/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/01502/AM07/	RLA File :04/24/040/00391/AM07/	Lic.No/Date:0410088290 14.03.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.12.2007.			

15	Case No.: 45/2/80-ALC2/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/01520/AM07/	RLA File :03/95/040/01396/AM07/	Lic.No/Date:0310423395 16.03.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

16	Case No.:2/9/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00257/AM07/	RLA File :02/24/040/00372/AM07/	Lic.No/Date:0210099522 29.03.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

17	Case No.:4/22/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00020/AM08/	RLA File :05/24/040/01047/AM07/	Lic.No/Date:0510201929 30.03.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

18	Case No.:5/22/83-ALC1/2007	Party Name:SOUTHERN PETROCHEMICAL IND. CORPN. LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00043/AM08/	RLA File :04/24/040/00444/AM07/	Lic.No/Date:0410088829 05.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/81/2002/Ch.III dated 11.11.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export			
	N-(2-Hydraxyethyl Pyrrolidine)-----1 kg.			

Item of Import

Pyrrolidine -----0.882 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	Case No.: 6/22/83-ALC1/2007	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00126/AM08/	RLA File :05/24/040/01035/AM07/	Lic.No/Date:0510202579 17.04.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

20	Case No.: 14/17/83-ALC1/2007	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00136/AM08/	RLA File :05/24/040/00990/AM07/	Lic.No/Date:0510202658 18.04.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 05.12.2007.			

	Case No.: 7/22/83-ALC1/2007	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00145/AM08/	RLA File :10/24/040/00161/AM07/	Lic.No/Date:1010026274 19.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/344/2000/Ch.III dated 18.8.2005 decided to approve this case on repeat basis as under:-			

21	Item of Export
	Direct Reduction----- 1 kg. Reforming Catalyst (Type 11-9-05RR)Containing 11.5% Nichel
	Item of Import
	1 Nickel Metal-----0.117 kg. 2 Special Grade Alumina Powder-----0.125 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

22	Case No.:9/22/83-ALC1/2007	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00165/AM08/	RLA File :05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

23	Case No.:29/8/80-ALC2/2007	Party Name:BARODA AGRO CHEMICALS LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00062/AM08/	RLA File :34/24/040/00002/AM08/	Lic.No/Date:3410018659 25.04.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:10/22/83-ALC1/2007	Partv Name:SILVER OAK	Meet No/Date:31/83-ALC1/2007	Status:Deffered
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24		LABORATORIES PVT.LTD.	07.11.2007	and Re-indexed
	HQ File :01/83/050/00221/AM08/	RLA File :05/24/040/00066/AM08/	Lic.No/Date:0510203034 27.04.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

25	Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC (SSI). Accordingly the case may be re-listed on 5.12.2007.			

26	Case No.:25/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00280/AM08/	RLA File :17/24/040/00011/AM08/	Lic.No/Date:1710001639 08.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

27	Case No.:26/17/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:12/22/83-ALC1/2007	Party Name:GUJARAT BORON	Meet No/Date:31/83-ALC1/2007	Status:Deffered
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28		DERIVATIVES PVT. LTD	07.11.2007	and Re-indexed
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

29	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

30	Case No.:14/22/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00296/AM08/	RLA File :03/95/040/00071/AM08/	Lic.No/Date:0310429030 10.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/42/2005/Ch-II dated 8.4.2005 decided to approve this case on repeat basis as under:- Item of Export 2-Amino Phenol-4- (Sulfonamide-N-Ethyl-2-Methoxy)-----1 kg. Item of Import 1 Ortho Nitro Chloro Benzene -----1.480 Kg. 2 2-Methoxy Ethyl Amine-----0.560 Kg.			

3 Soda Ash-----1.607 Kg.

4 Caustic Soda Flakes -----1.156 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:20/18/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00346/AM08/	RLA File :17/24/040/00016/AM08/	Lic.No/Date:1710001646 16.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

32	Case No.:16/13/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00332/AM08/	RLA File :08/24/040/00003/AM08/	Lic.No/Date:0810064852 16.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/9/2007 dated 6.11.2007 and decided to approve this case as under:- Item of Export Tribenuron Methyl 75% WDG-----1 kg. Item of Import 1. 2-(Carbomethoxy) Benzene sulfonamide-----0.810 Kg. 2. 2-Methoxy 4- Methyl-6-Methylamino-1,3,5-Triazine (MMMT)-----0.600 Kg. 3. N-Butyl Isocyanate -----0.188 Kg. 4. 1,4-Diazabicyclo (22,2,2) Octane-----0.003 kg.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/12/80-ALC2/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
HQ File :01/80/050/00115/AM08/	RLA File :31/24/040/00041/AM08/	Lic.No/Date:3110029227 16.05.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/185/2002/Ch-II dated 14.3.2005 and decided to approve this case as under:-

Item of Export

Textile dispersant (Maxinol 280 SN) ----- 1 kg.
containing Sodium Salt of Acrylic Acid
Polymer (solid content of 39+/-1%)

Item of Import

1 Acrylic Acid -----0.2184 Kg.

The item Meleic Anhydride is not considered as its role is not mentioned in the chemical reaction furnish.

But the firm has applied for lower qty. Hence the case is approved as applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/22/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/00381/AM08/	RLA File :17/24/040/00020/AM08/	Lic.No/Date:1710001648	Defer

34		21.05.2007	Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

35	Case No.: 40/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00420/AM08/	RLA File :03/95/040/00106/AM08/	Lic.No/Date:0310430314 23.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

36	Case No.: 42/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00423/AM08/	RLA File :03/95/040/01651/AM07/	Lic.No/Date:0310430316 23.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.: 19/13/83-ALC1/2007	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/00403/AM08/	RLA File :30/24/040/00004/AM08/	Lic.No/Date:3010051934 28.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007/Ch.II dated 26.10.2007 and decided to approve this case as under:- Item of Export Chlorpyriphos 48% EC ----- 1 kg.			

Item of Import

1. Chloropyriphos Technical (94% Minium)----- 0.511 kg.
2. Emulsifier----- 0.050 kg.
(Anionic alkyl aryl sulphonate Non
Ionic Poly oxyethylene ether)
3. Solvent-----0.500 kg.
(Aromex/C-9)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:2/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00028/AM08/	RLA File :02/24/040/00052/AM08/	Lic.No/Date:0210101158 29.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

39	Case No.:35/18/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

	Case No.:17/22/83-ALC1/2007	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00444/AM08/	RLA File :34/24/040/00038/AM08/	Lic.No/Date:3410018873	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 14010/136/2005/Ch.II dated 4.7.2006 decided to approve this case as under:-

Item of Export

Oil Soluble Demulsifier containing 10%

(Polyimine ethoxylate/Propoxylate) and 5%

(Phenol Formaldehyde Resin Ethoxylate)-----1 kg.

Item of Import

1 Kemelix D-510 (Polyimine ethoxylate/Propoxylate)-----0.100 kg.

2 Witbreak GBG (Phenol Formaldehyde Resin Ethoxylate) -----0.050 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41	Case No.: 40/18/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00488/AM08/	RLA File :03/95/040/00213/AM08/	Lic.No/Date:0310431593 05.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

	Case No.: 2/22/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/00483/AM08/	RLA File :02/24/040/00073/AM08/	Lic.No/Date:0210101377 07.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/100/2003/Ch.III dated 15.6.2006 and decided to approve this case on repeat basis as under:-			

42

Item of Export

Dicumylated Diphenylamine-----1 kg.

Item of Import

1 Diphenyl Amine-----0.461 kg.

2 Alpha Methyl Styrene-----0.644 kg.

3 Toluene-----0.100 kg.

4 Methanol-----0.050 kg.

Details of catalyst so not recommended.

Polyethylene bags may be allowed as per the packing policy.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:21/22/83-ALC1/2007

Party Name:LANXESS INDIA PVT.LTD.

Meet No/Date:31/83-ALC1/2007
07.11.2007Status:Deffered
and Re-indexed

HQ File :01/83/050/00532/AM08/

RLA File :03/95/040/00184/AM08/

Lic.No/Date:0310432274
11.06.2007Defer
Date:05.12.2007**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

44

Case No.:25/22/83-ALC1/2007

Party Name:SCOTTISH CHEMICAL
INDUSTRIESMeet No/Date:31/83-ALC1/2007
07.11.2007Status:Deffered
and Re-indexed

HQ File :01/83/050/00578/AM08/

RLA File :03/95/040/01570/AM07/

Lic.No/Date:0310432478
13.06.2007Defer
Date:05.12.2007**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

45	Case No.:26/22/83-ALC1/2007	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00580/AM08/	RLA File :03/95/040/00076/AM08/	Lic.No/Date:0310432505 13.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/46/2005/Ch.III dated 3.5.2005 and decided to approve this case on repeat basis as under:- Item of Export Heat Transfer media (Diphenyl) -----1 kg. Containing Diphenyl 25% minimum & Diphenyl Oxide: 73.5% minimum Item of Import 1 Diphenyl -----0.255 kg. 2 Diphenyl Oxide -----0.7386 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:1/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/85/050/00037/AM08/	RLA File :02/24/040/00076/AM08/	Lic.No/Date:0210101572 14.06.2007	Defer Date:05.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET &	Meet No/Date:31/83-ALC1/2007	Status:Deffered
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47		PACKAGINGS LTD.	07.11.2007	and Re-indexed
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to call for following information from the firm; 1. Quality of Printing Papers to be imported whether Coated or uncoated. 2. GSM of Book Binding Board. 3. Justification for higher wastage and bifurcation of wastage at each stage of manufacture. Case may be relisted on 5.12.2007			

48	Case No.:20/22/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00528/AM08/	RLA File :35/24/040/00008/AM08/	Lic.No/Date:3510021088 15.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

49	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:23/22/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00573/AM08/	RLA File :34/24/040/00056/AM08/	Lic.No/Date:3410019060	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/101/2002/Ch.II dated 10.10.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Isophthaloyl Chloride ----- 1 kg.

Item of Import

1 Isophthalic Acid ----- 0.908 kg.

2 Thionyl Chloride ----- 1.30 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/22/83-ALC1/2007

Party Name:KAIVAL CHEMICALS P LTD

Meet No/Date:31/83-ALC1/2007
07.11.2007

**Status:Case
Approved**

HQ File :01/83/050/00574/AM08/

RLA File :34/24/040/00062/AM08/

Lic.No/Date:3410019061
25.06.2007

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/59/2007/Ch.II dated 16.10.2007 and decided to approve this case as under:-

Item of Export

Isobutyl Phenyl Acetate ----- 1 kg.

Item of Import

Isobutyl Alcohol -----0.400 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	Case No.: 30/22/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/00648/AM08/	RLA File :03/94/040/00183/AM08/	Lic.No/Date:0310433854 25.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

53	Case No.: 39/22/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/00763/AM08/	RLA File :03/94/040/00264/AM08/	Lic.No/Date:0310434021 26.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/58/2007/Ch.II dated 16.10.2007 and decided to approve this case as under:- Item of Export Cis Pinane -----1 kg. Item of Import Alpha Pinene -----0.400 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:116/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00748/AM08/	RLA File :03/95/040/01442/AM07/	Lic.No/Date:0310433951 26.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

55	Case No.:42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

56	Case No.:29/22/83-ALC1/2007	Party Name:DCW LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00621/AM08/	RLA File :35/24/040/00002/AM08/	Lic.No/Date:3510021172 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case. Since both the import items are packing materials, both items of import are allowed as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

57	Case No.:31/22/83-ALC1/2007	Party Name:A VIGNON EXIM PVT.LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00652/AM08/	RLA File :03/94/040/00257/AM08/	Lic.No/Date:0310434264 28.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

58	Case No.:32/22/83-ALC1/2007	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00653/AM08/	RLA File :03/94/040/00204/AM08/	Lic.No/Date:0310434267 28.06.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

59	Case No.:33/22/83-ALC1/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/00660/AM08/	RLA File :03/94/040/00326/AM08/	Lic.No/Date:0310434365 28.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/25/2007/Ch.II dated 23.10.2007 and decided to approve this case as under:- Item of Export Pigment Orange 64 PB Fast Orange H2GL VP 3044 ----- 1 kg. Item of Import Barbituric Acid -----0.459 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:34/22/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00661/AM08/	RLA File :03/94/040/00307/AM08/	Lic.No/Date:0310434368	Defer

60		28.06.2007	Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

61	Case No.: 35/22/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/00779/AM08/	RLA File :03/94/040/00201/AM08/	Lic.No/Date:0310434261 28.06.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/157/2002/Ch.III dated 16.8.2005 and decided to approve this case on repeat basis as under:- Item of Export Fire Fighting Chemical fluoro Protein Alcohol----- 1 kg. Resistant Foam concentrate 3 x6 % (KV-LITE) FP-AR x 6%) containig 1.8% w/v of Flourinated Surfactants and 5% w/v of Butyl Carbitol Item of Import Fluorinated Surfactant (Polyt Fluoro Alkyl Betaine)-----0.018 kg. Butyl Carbitol-----0.05 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.: 13/18/81-ALC2/2007	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00180/AM08/	RLA File :52/80/040/00005/AM08/	Lic.No/Date:5210021800 06.07.2007	Defer Date:05.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

63	Case No.:123/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00789/AM08/	RLA File :03/95/040/00311/AM08/	Lic.No/Date:0310435348 09.07.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

64	Case No.:36/22/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00705/AM08/	RLA File :03/95/040/00332/AM08/	Lic.No/Date:0310435689 10.07.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

65	Case No.:43/22/83-ALC1/2007	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00829/AM08/	RLA File :03/95/040/00382/AM08/	Lic.No/Date:0310437238 24.07.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

66	Case No.:1/27/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01075/AM08/	RLA File :03/94/040/00542/AM08/	Lic.No/Date:0310441110 28.08.2007	Defer Date:05.12.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

67	Case No.:2/27/83-ALC1/2007	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01076/AM08/	RLA File :08/24/040/00142/AM08/	Lic.No/Date:0810066914 30.08.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

68	Case No.:3/27/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01077/AM08/	RLA File :31/24/040/00187/AM08/	Lic.No/Date:3110030571 30.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

69	Case No.:4/27/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01078/AM08/	RLA File :09/24/040/00230/AM08/	Lic.No/Date:0910031327 31.08.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

	Case No.:10/27/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01084/AM08/	RLA File :03/94/040/00567/AM08/	Lic.No/Date:0310441545	Defer

70			31.08.2007	Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

71	Case No.:11/27/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01085/AM08/	RLA File :03/94/040/00498/AM08/	Lic.No/Date:0310441550 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

72	Case No.:13/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01087/AM08/	RLA File :03/95/040/00402/AM08/	Lic.No/Date:0310441572 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

73	Case No.:14/27/83-ALC1/2007	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01088/AM08/	RLA File :03/95/040/00149/AM08/	Lic.No/Date:0310441575 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:15/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01089/AM08/	RLA File :03/95/040/00516/AM08/	Lic.No/Date:0310441579	Defer

74			31.08.2007	Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

75	Case No.:16/27/83-ALC1/2007	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01090/AM08/	RLA File :03/94/040/00538/AM08/	Lic.No/Date:0310441580 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

76	Case No.:18/27/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01092/AM08/	RLA File :03/95/040/00486/AM08/	Lic.No/Date:0310441475 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

77	Case No.:19/27/83-ALC1/2007	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01093/AM08/	RLA File :03/95/040/00427/AM08/	Lic.No/Date:0310441528 31.08.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:20/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379	Defer

78			03.09.2007	Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

79	Case No.: 21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

80	Case No.: 35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

	Case No.: 37/27/83-ALC1/2007	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/01111/AM08/	RLA File :03/94/040/00568/AM08/	Lic.No/Date:0310441834 05.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/140/2003/Ch.II dated 5.12.2006 decided to approve this case on repeat basis as under:- Item of Export			

81	Violet Toner DDT----- 1kg. (Pigment Violet 27) Item of Import 1. N,N Dimethyl----- 0.368 kg. 2. Mono Methyl Aniline-----0.368 kg. 3. Sodium Ferrocyanide-----0.535 kg. 4. Copper Sulphate (Pentahydrate)---0.823 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE
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82	Case No.:38/27/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01112/AM08/	RLA File :05/24/040/00451/AM08/	Lic.No/Date:0510208544 05.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

83	Case No.:49/27/83-ALC1/2007	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01123/AM08/	RLA File :03/95/040/00458/AM08/	Lic.No/Date:0310441849 05.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:51/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export

D Mandelic Acid----- 1 kg.

84 Item of Import

1. Aceptophenone----- 0.998 kg.
2. Glacial Acetic Acid-----0.550 kg.
3. Caustic Soda Flakes-----1.100 kg.
4. Activated Carbon-----0.120 kg.
5. Toluene-----0.770 kg.
6. DL-2-amino-1-Butanol-----0.177 kg.
7. Tartaric Acid-----0.075 kg.
8. Methanol-----0.800 kg.
9. Potassium Hydroxide-----0.255 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:42/27/83-ALC1/2007

Party Name:SHIVNATH INDUSTRIES

Meet No/Date:31/83-ALC1/2007
07.11.2007

**Status :Deffered
and Re-indexed**

HQ File :01/83/050/01116/AM08/

RLA File :34/24/040/00086/AM08/

Lic.No/Date:3410019572
06.09.2007

Defer
Date:05.12.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

86	Case No.:44/27/83-ALC1/2007	Party Name:TECHMENS CHEMICALS PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01118/AM08/	RLA File :02/24/040/00165/AM08/	Lic.No/Date:0210103878 06.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC (SSI). Accordingly the case may be re-listed on 5.12.2007.			

87	Case No.:48/27/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01122/AM08/	RLA File :31/24/040/00185/AM08/	Lic.No/Date:3110030674 06.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

88	Case No.:52/27/83-ALC1/2007	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01126/AM08/	RLA File :03/95/040/00483/AM08/	Lic.No/Date:0310441960 06.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

89	Case No.:53/27/83-ALC1/2007	Party Name:EXPANDED INCORPORATION	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

90	Case No.: 59/27/83-ALC1/2007	Party Name:GAYATRISHAKTI PAPER & BOARDS LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/01133/AM08/	RLA File :52/24/040/00007/AM08/	Lic.No/Date:5210022058 06.09.2007	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of Dept. Of IPP present in the meeting and on the basis of his written comments dt. 7.11.2007, the committee decided to approved the case as under:- Item of Export Coated Paper Board----- 2500 M.T. Item of Import 1. Waste Paper -----2843 MT 2. SBR Latex (50% DRC)----245.7 MT 3. Kaolin (Clay)-----216.1 MT 4. Calcium Carbonate-----250 MT 5. Titanium Dioxide (Anatase)----13.65 MT 6. Bleaching Chemicals such as Sodium Hydro Sulphate/Hydrogen Peroxide-----27.3 MT RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.: 60/27/83-ALC1/2007	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01134/AM08/	RLA File :52/24/040/00012/AM08/	Lic.No/Date:5210022059 06.09.2007	Defer Date:05.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

92	Case No.: 63/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01137/AM08/	RLA File :17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

93	Case No.: 56/27/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/01130/AM08/	RLA File :03/94/040/00579/AM08/	Lic.No/Date:0310442112 07.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/163/2000/Ch.III dated 5.10.2006 and decided to approve this case on repeat basis as under:- Item of Export 3,5 Dichloro Aniline----- 1 kg. (purity 99.5 min.) Item of Import 1. 2,6 Dichloro Para Nitro Aniline----- 0.1.58 kg. 2. Sodium Nitrite-----0.837 kg. 3. Methanol-----0.830 kg. 4. Isopropyl Alcohol-----0.860 kg. 5. Racey Nickel (Catalyst)-----0.770 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:57/27/83-ALC1/2007

Party Name:LUPIN LIMITED

Meet No/Date:31/83-ALC1/2007
07.11.2007

Status:Case
Approved

HQ File :01/83/050/01131/AM08/

RLA File :03/95/040/00561/AM08/

Lic.No/Date:0310442131
07.09.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export

D Mandelic Acid----- 1 kg.

Item of Import

1. Aceptophenone----- 0.998 kg.
2. Glacial Acetic Acid-----0.550 kg.
3. Caustic Soda Flakes-----1.100 kg.
4. Activated Carbon-----0.120 kg.
5. Toluene-----0.770 kg.
6. DL-2-amino-1-Butanol-----0.177 kg.
7. Tartaric Acid-----0.075 kg.
8. Methanol-----0.800 kg.
9. Potassium Hydroxide-----0.255 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:58/27/83-ALC1/2007

Party Name:LUBRIZOL INDIA PRIVATE

Meet No/Date:31/83-ALC1/2007

Status:Deffered

95		LIMITED	07.11.2007	and Re-indexed
	HQ File :01/83/050/01132/AM08/	RLA File :03/95/040/00565/AM08/	Lic.No/Date:0310442166 07.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

96	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01135/AM08/	RLA File :09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

97	Case No.:64/27/83-ALC1/2007	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01138/AM08/	RLA File :07/24/040/00408/AM08/	Lic.No/Date:0710053251 10.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

98	Case No.:65/27/83-ALC1/2007	Party Name:HALCYON LABS PVT. LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01139/AM08/	RLA File :03/94/040/00315/AM07/	Lic.No/Date:0310442297 10.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

99	Case No.: 67/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01141/AM08/	RLA File :03/94/040/00580/AM08/	Lic.No/Date:0310442329 10.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

100	Case No.: 68/27/83-ALC1/2007	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01142/AM08/	RLA File :03/94/040/00531/AM08/	Lic.No/Date:0310442331 10.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

101	Case No.: 69/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01143/AM08/	RLA File :05/24/040/00396/AM08/	Lic.No/Date:0510208776 10.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

102	Case No.: 70/27/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01144/AM08/	RLA File :05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of reply from the firm. Accordingly the case may be re-listed on 5.12.2007.

103	Case No.:75/27/83-ALC1/2007	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01149/AM08/	RLA File :52/24/040/00011/AM08/	Lic.No/Date:5210022072 10.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

104	Case No.:71/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01145/AM08/	RLA File :03/94/040/00589/AM08/	Lic.No/Date:0310442435 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

105	Case No.:73/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deferred and Re-indexed
	HQ File :01/83/050/01147/AM08/	RLA File :03/95/040/00440/AM08/	Lic.No/Date:0310442437 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

106	Case No.:74/27/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01148/AM08/	RLA File :03/95/040/00452/AM08/	Lic.No/Date:0310442440 11.09.2007	Defer Date:07.11.2007

Decision :The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.

107	Case No.: 76/27/83-ALC1/2007	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01150/AM08/	RLA File :03/94/040/00520/AM08/	Lic.No/Date:0310442514 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

108	Case No.: 77/27/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01151/AM08/	RLA File :03/95/040/00542/AM08/	Lic.No/Date:0310442518 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007..			

109	Case No.: 78/27/83-ALC1/2007	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01152/AM08/	RLA File :03/94/040/00596/AM08/	Lic.No/Date:0310442602 11.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2005/Ch.II dated 12.5.2005 and decided to approve this case on repeat basis as under:-			
	Item of Import			
	Sodium Acetate Trihydrate ----- 1 kg.			

Item of Export

Acetic Acid-----0.464 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

110	Case No.:81/27/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01155/AM08/	RLA File :03/95/040/00513/AM08/	Lic.No/Date:0310442627 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

111	Case No.:83/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01157/AM08/	RLA File :03/94/040/00598/AM08/	Lic.No/Date:0310442663 11.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

112	Case No.:84/27/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01158/AM08/	RLA File :05/24/040/00426/AM08/	Lic.No/Date:0510208879 12.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

	Case No.:86/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES	Meet No/Date:31/83-ALC1/2007	Status:Deffered
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113		LIMITED	07.11.2007	and Re-indexed
	HQ File :01/83/050/01160/AM08/	RLA File :03/95/040/00239/AM08/	Lic.No/Date:0310442777 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

114	Case No.: 87/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01161/AM08/	RLA File :03/95/040/00262/AM08/	Lic.No/Date:0310442793 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

115	Case No.: 88/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status: Case Approved
	HQ File :01/83/050/01162/AM08/	RLA File :03/95/040/01223/AM07/	Lic.No/Date:0310442803 12.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/181/2003/Ch.III dated 21.3.2006 and decided to approve this case on repeat basis as under:- Item of Export Pigment Red 269-----1kg. Item of Import 1. Naphthol ASCL/ASCA-----0.580 kg. (5-Chloro 3- Hydroxy 2 Naptho- Anisilide)			

2. Amino Anisic Acid Anilide-----0.422 kg.

(3- Amino P-Anisic Anilide)

3. Sodium Nitrite-----0.124 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

116	Case No.:89/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01163/AM08/	RLA File :03/95/040/01158/AM07/	Lic.No/Date:0310442815 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

117	Case No.:90/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01164/AM08/	RLA File :03/95/040/01278/AM07/	Lic.No/Date:0310442823 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC Div.). Accordingly the case may be re-listed on 05.12.2007.			

118	Case No.:91/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01165/AM08/	RLA File :03/95/040/00313/AM08/	Lic.No/Date:0310442832 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 05.12.2007.			

119	Case No.:102/27/83-ALC1/2007	Party Name:CIBA SPECIALTY CHEMICALS (INDIA) LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01176/AM08/	RLA File :17/24/040/00065/AM08/	Lic.No/Date:1710001752 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

120	Case No.:103/27/83-ALC1/2007	Party Name:CIBA SPECIALTY CHEMICALS (INDIA) LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01177/AM08/	RLA File :17/24/040/00066/AM08/	Lic.No/Date:1710001753 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

121	Case No.:104/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01178/AM08/	RLA File :17/24/040/00052/AM08/	Lic.No/Date:1710001756 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

122	Case No.:105/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01179/AM08/	RLA File :17/24/040/00054/AM08/	Lic.No/Date:1710001757 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

123	Case No.:106/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01180/AM08/	RLA File :17/24/040/00056/AM08/	Lic.No/Date:1710001759 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

124	Case No.:107/27/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01181/AM08/	RLA File :17/24/040/00057/AM08/	Lic.No/Date:1710001760 12.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

125	Case No.:92/27/83-ALC1/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01166/AM08/	RLA File :03/94/040/00529/AM08/	Lic.No/Date:0310442932 13.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/10/2005/Ch.II dated 23.2.2006 and decided to approve this case on repeat basis as under:- Item of Export N-Octyl Bromide----- 1 kg. Item of Import			

1. N-Octanol-----0.792 kg.
2. Liquid Bromine-----0.488 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

126	Case No.:100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

127	Case No.:108/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01182/AM08/	RLA File :17/24/040/00067/AM08/	Lic.No/Date:1710001761 13.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

128	Case No.:109/27/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01183/AM08/	RLA File :17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:110/27/83-ALC1/2007	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
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	HQ File :01/83/050/01184/AM08/	RLA File :03/94/040/00470/AM08/	Lic.No/Date:0310443073 13.09.2007	Defer Date:
129	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/28/2004-Ch. II dated 17.3.2005 on repeat basis decided to approve the case as under: Item of Export Isobornyl Cyclohexanol----- 1 kg. Item of Import Camphene----0.687 kg. Phenol-----0.470 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

130	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

131	Case No.:95/27/83-ALC1/2007	Party Name:KDAC CHEM PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01169/AM08/	RLA File :34/24/040/00120/AM08/	Lic.No/Date:3410019648 14.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

132	Case No.: 96/27/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01170/AM08/	RLA File :05/24/040/00491/AM08/	Lic.No/Date:0510209009 14.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

133	Case No.: 97/27/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01171/AM08/	RLA File :05/24/040/00490/AM08/	Lic.No/Date:0510209010 14.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

134	Case No.: 99/27/83-ALC1/2007	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01173/AM08/	RLA File :07/24/040/00433/AM08/	Lic.No/Date:0710053369 14.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

135	Case No.: 101/27/83-ALC1/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01175/AM08/	RLA File :26/24/040/00002/AM08/	Lic.No/Date:2610006381 14.09.2007	Defer Date:05.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

136	Case No.:112/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01186/AM08/	RLA File :03/94/040/00623/AM08/	Lic.No/Date:0310443350 17.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

137	Case No.:113/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01187/AM08/	RLA File :03/95/040/01409/AM07/	Lic.No/Date:0310443354 17.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 05.12.2007.			

138	Case No.:114/27/83-ALC1/2007	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01188/AM08/	RLA File :03/95/040/01425/AM07/	Lic.No/Date:0310443356 17.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 05.12.2007.			

139	Case No.:115/27/83-ALC1/2007	Party Name:WANKSONS CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01189/AM08/	RLA File :03/95/040/00562/AM08/	Lic.No/Date:0310443364 17.09.2007	Defer Date:07.11.2007

Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.

140	Case No.:117/27/83-ALC1/2007	Party Name:JOLLY BOARD LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/01191/AM08/	RLA File :03/94/040/00631/AM08/	Lic.No/Date:0310443422 17.09.2007	Defer Date:07.11.2007
	Decision :			

141	Case No.:119/27/83-ALC1/2007	Party Name:BHARAT PETROLEUM CORPORATION LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/01193/AM08/	RLA File :03/94/040/00112/AM08/	Lic.No/Date:0310443251 17.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.12..2007.			

142	Case No.:120/27/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status :Case Approved
	HQ File :01/83/050/01194/AM08/	RLA File :03/95/040/00589/AM08/	Lic.No/Date:0310443252 17.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/38/2004-Ch. II dated 25.6.2004 on repeat basis decided to approve the case as under: Item of Export Para Fluoro Bromo Benzene----- 1 kg. (4 Fluoro Bromo Benzene)			

Item of Import

Fluoro Benzene-----0.685 kg.

Bromine-----1.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:121/27/83-ALC1/2007

Party Name:LAKELAND CHEMICALS
(INDIA) LTD.

Meet No/Date:31/83-ALC1/2007
07.11.2007

Status :Case
Approved

HQ File :01/83/050/01195/AM08/

RLA File :03/95/040/00407/AM08/

Lic.No/Date:0310443255
17.09.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2003 Ch.III dt. 19.3.2007 decided to approve this case as under:-

Item of Export

Phenol 5 moles Ethoxylate-----1 kg.

Item of Import

1. Phenol-----0.299 kg.

2. Ethylene Oxide-----0.700 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:122/27/83-ALC1/2007

Party Name:TATVA CHINTAN PHARMA
CHEM PVT LTD

Meet No/Date:31/83-ALC1/2007
07.11.2007

Status :Case
Approved

HQ File :01/83/050/01196/AM08/	RLA File :34/24/040/00122/AM08/	Lic.No/Date:3410019656 17.09.2007	Defer Date:
144	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/84/2002Ch.-III dated 27.8.2003 and decided to approve this case on repeat basis as under:-		
	Item of Export		
	Ethyl Triphenyl Phosphonium Bromide-----1kg		
	Import items 1. Triphenyl Phosphine-----0.872 kg. 2. Ethyl Bromide-----0.363 kg. 3. Acetonitrile-----0.400 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

145	Case No.:118/27/83-ALC1/2007	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status :Deffered and Re-indexed
	HQ File :01/83/050/01192/AM08/	RLA File :03/94/040/00613/AM08/	Lic.No/Date:0310443470 18.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:125/27/83-ALC1/2007	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status :Case Approved
	HQ File :01/83/050/01199/AM08/	RLA File :24/24/040/00005/AM08/	Lic.No/Date:2410019622 18.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/307/2000/Ch.-III dated 11.3.2004 and decided to approve this case on repeat basis as under:-

Item of Export

146 4-Hydroxy Methyl –4-Methyl-1-Phenyl-3-Pyrazolidone----- 1kg
(Dimezone-S)

Import items

1. Phenyl Hydrazine----- 1.25 kg.
2. Dimethylol Propionic Acid----- 1.40 kg.
3. Isopropyl Alcohol/Toluene----- 1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

147	Case No.:126/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM08/	RLA File :03/95/040/00468/AM08/	Lic.No/Date:0310443502 18.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

148	Case No.:127/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01201/AM08/	RLA File :03/95/040/00340/AM08/	Lic.No/Date:0310443506 18.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

149	Case No.:128/27/83-ALC1/2007	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01202/AM08/	RLA File :03/95/040/00539/AM08/	Lic.No/Date:0310443510 18.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

150	Case No.:130/27/83-ALC1/2007	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01204/AM08/	RLA File :03/94/040/00561/AM08/	Lic.No/Date:0310443563 18.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

151	Case No.:131/27/83-ALC1/2007	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to send the copy of application to Deptt. of Bio technology and defer the case for four weeks.			

	Case No.:133/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01207/AM08/	RLA File :03/95/040/00598/AM08/	Lic.No/Date:0310443651 19.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem			

Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 23.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export

D Mandelic Acid----- 1 kg.

152 Item of Import

1. Aceptophenone----- 0.998 kg.
2. Glacial Acetic Acid-----0.550 kg.
3. Caustic Soda Flakes-----1.100 kg.
4. Activated Carbon-----0.120 kg.
5. Toluene-----0.770 kg.
6. DL-2-amino-1-Butanol-----0.177 kg.
7. Tartaric Acid-----0.075 kg.
8. Methanol-----0.800 kg.
9. Potassium Hydroxide-----0.255 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

153	Case No.:134/27/83-ALC1/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01208/AM08/	RLA File :03/94/040/00607/AM08/	Lic.No/Date:0310443695 19.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

154	Case No.:135/27/83-ALC1/2007	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01209/AM08/	RLA File :02/24/040/00173/AM08/	Lic.No/Date:0210104239 20.09.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Ch. Division) forwarded vide their U.O. No. 14010/10/2004/Ch.III dated 27.11.2006 decided to approve this case as under:- Item of Export Potassium Bicarbonate BP/CP -----1 KG. Item of Import Potassium Carbonate -----0.725 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

155	Case No.:136/27/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01210/AM08/	RLA File :03/95/040/00607/AM08/	Lic.No/Date:0310443720 20.09.2007	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow import as per SION at S.No. A 2866 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:137/27/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01211/AM08/	RLA File :03/94/040/00636/AM08/	Lic.No/Date:0310443728	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 4.9.2003 and decided to approve this case on repeat basis as under:-

Item of Export

Galaxy Sparkle 670-----1 kg.

Containing cocoamido propyl betaine: 7-8%

Ethylene Glycol distearate : 26-27%

Item of Import

1 Coconut Fatty Acid----- 0.050 kg.

2 Dimethyl amino Propyl Amine ----- 0.023 kg.

3 Monochloro Acetic Acid -----0.020 kg.

4 Caustic Soda Flakes-----0.009 kg.

5 Stearic Acid (average -----0.252 kg.

Molecular weight 268,

C16 content 52%-58%

C18 content : 40%-45%

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:138/27/83-ALC1/2007

Party Name:GALAXY SURFACTANTS LTD.,

Meet No/Date:31/83-ALC1/2007
07.11.2007

Status:Case
Approved

HQ File :01/83/050/01212/AM08/

RLA File :03/94/040/00629/AM08/

Lic.No/Date:0310443730
20.09.2007

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem

Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 7.12.2004 and decided to approve this case on repeat basis as under:-

Item of Export

157 Galaxy ESS-----1 kg.
Disodium Laureth Sulfosuccinate
Active matter 38-40%

Item of Import

1 Lauryl Alcohol----- 0.137 kg.
2 Maleic Anhydride ----- 0.069 kg.
3 Sodium Sulfite -----0.089 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

158	Case No.:139/27/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01213/AM08/	RLA File :03/95/040/00596/AM08/	Lic.No/Date:0310443734 20.09.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

159	Case No.:140/27/83-ALC1/2007	Party Name:S.B.S.COLORES & CHEMIQUES PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01214/AM08/	RLA File :03/95/040/00346/AM07/	Lic.No/Date:0310443739 20.09.2007	Defer Date:05.12.2007

Decision :The Committee decided to refer the application to DC(SS1) for want of comments of this case and defer this case for four weeks.

160	Case No.:141/27/83-ALC1/2007	Party Name:SUJATA CHEMICALS	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01215/AM08/	RLA File :34/24/040/00125/AM08/	Lic.No/Date:3410019682 20.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of Central Excise data for last one year from the firm and the case may be re-listed on 5.12.2007.			

161	Case No.:145/27/83-ALC1/2007	Party Name:ARASS EXPORTS	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01219/AM08/	RLA File :03/94/040/00202/AM08/	Lic.No/Date:0310443912 20.09.2007	Defer Date:
	Decision : The committee already decided this case under para 4.4.2. This case may be withdrawn.			

162	Case No.:142/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01216/AM08/	RLA File :02/24/040/00176/AM08/	Lic.No/Date:0210104316 21.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

163	Case No.:146/27/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01220/AM08/	RLA File :03/94/040/00620/AM08/	Lic.No/Date:0310444040 24.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

164	Case No.:147/27/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01221/AM08/	RLA File :03/95/040/00566/AM08/	Lic.No/Date:0310444051 24.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

165	Case No.:148/27/83-ALC1/2007	Party Name:UNICAT CHEMICALS PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01222/AM08/	RLA File :03/95/040/00614/AM08/	Lic.No/Date:0310444115 24.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/82/2006-Ch. II dated 19.12.2006 decided to approve the case on repeat basis as under: Item of Export Phenyl Mercuric Oleate (15% Hg) ----- 1 kg. (PMO) 15%) Item of Import Mercury Metal -----0.153 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:149/27/83-ALC1/2007

Partv Name:BEST VALUE CHEM PVT.

Meet No/Date:31/83-ALC1/2007

Status:Deffered

166		LTD.	07.11.2007	and Re-indexed
	HQ File :01/83/050/01223/AM08/	RLA File :34/24/040/00131/AM08/	Lic.No/Date:3410019692 25.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

167	Case No.:150/27/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01224/AM08/	RLA File :34/24/040/00132/AM08/	Lic.No/Date:3410019693 25.09.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/101/2002/Ch.-II dated 4.10.2007 and decided to approve this case as under:- Item of Export 2-Ethyl hexanoyl Chloride -----1 kg. Item of Import 2-Ethyl hexanoic Acid----- 0.925 kg Thionyl Chloride -----0.638 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:151/27/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01225/AM08/	RLA File :34/24/040/00134/AM08/	Lic.No/Date:3410019694 25.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/101/2002/Ch.-II dated 4.10.2007 and decided to approve this case as under:-			

Div.) forwarded vide their U.O. No. 14010/101/2002/Ch.-II dated 4.10.2007 and decided to approve this case as under:-

Item of Export

Neodecanonyl Chloride -----1 kg.

Item of Import

Neodecanoic Acid----- 0.580 kg

Thionyl Chloride -----0.526 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

169	Case No.:152/27/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01226/AM08/	RLA File : 34/24/040/00138/AM08/	Lic.No/Date: 3410019696 25.09.2007	Defer Date: 05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

170	Case No.:153/27/83-ALC1/2007	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
	HQ File : 01/83/050/01227/AM08/	RLA File : 34/24/040/00139/AM08/	Lic.No/Date: 3410019697 25.09.2007	Defer Date: 05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:155/27/83-ALC1/2007	Party Name: HINDUSTAN PLATINUM PVT. LTD	Meet No/Date: 31/83-ALC1/2007 07.11.2007	Status: Deffered and Re-indexed
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171	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

172	Case No.:156/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

173	Case No.:157/27/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01231/AM08/	RLA File :03/94/040/00635/AM08/	Lic.No/Date:0310444169 25.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

174	Case No.:158/27/83-ALC1/2007	Party Name:HIKAL LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01232/AM08/	RLA File :03/94/040/00625/AM08/	Lic.No/Date:0310444177 25.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

	Case No.:161/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
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175	HQ File :01/83/050/01235/AM08/	RLA File :02/24/040/00175/AM08/	Lic.No/Date:0210104458 26.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

176	Case No.:162/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01236/AM08/	RLA File :09/24/040/00148/AM08/	Lic.No/Date:0910031616 26.09.2007	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.				

177	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

178	Case No.:166/27/83-ALC1/2007	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01240/AM08/	RLA File :04/24/040/00217/AM08/	Lic.No/Date:0410091232 27.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

	Case No.:167/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
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179	HQ File :01/83/050/01241/AM08/	RLA File :17/24/040/00069/AM08/	Lic.No/Date:1710001770 27.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

180	Case No.:168/27/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01242/AM08/	RLA File :17/24/040/00070/AM08/	Lic.No/Date:1710001771 27.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

181	Case No.:169/27/83-ALC1/2007	Party Name:HIND SUTER SHELLAC P.LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01243/AM08/	RLA File :02/24/040/00156/AM08/	Lic.No/Date:0210104547 27.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

182	Case No.:171/27/83-ALC1/2007	Party Name:INDIA GLYCOLS LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01245/AM08/	RLA File :05/24/040/00376/AM08/	Lic.No/Date:0510209637 27.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

	Case No.:172/27/83-ALC1/2007	Party Name:INDIA GLYCOLS LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
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183	HQ File :01/83/050/01246/AM08/	RLA File :05/24/040/00420/AM08/	Lic.No/Date:0510209638 27.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

184	Case No.:173/27/83-ALC1/2007	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01247/AM08/	RLA File :05/24/040/00486/AM08/	Lic.No/Date:0510209640 27.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

185	Case No.:174/27/83-ALC1/2007	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01248/AM08/	RLA File :09/24/040/00228/AM08/	Lic.No/Date:0910031658 28.09.2007	Defer Date:05.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.				

186	Case No.:177/27/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01251/AM08/	RLA File :09/24/040/00263/AM08/	Lic.No/Date:0910031665 28.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their O.M. No.14010/119/2005-Ch-II dated 27.02.2006 and decided to approve this case on repeat basis as under:-				
Item of Export				

180	Tricyclazole Technical-----1 kg.
	Item of Import
	1 Ortho Toluidine-----0.835 kg.
	2 Ammonium Thiocyanate-----0.656 kg.
	3 Hydrazine Hydrate 100% -----0.723 kg.
	4 Formic Acid-----0.711 kg.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

187	Case No.:178/27/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01252/AM08/	RLA File :09/24/040/00254/AM08/	Lic.No/Date:0910031666 28.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

188	Case No.:179/27/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01253/AM08/	RLA File :09/24/040/00267/AM08/	Lic.No/Date:0910031668 28.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

189	Case No.:180/27/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01254/AM08/	RLA File :02/24/040/00179/AM08/	Lic.No/Date:0210104675 28.09.2007	Defer Date:05.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

190	Case No.:181/27/83-ALC1/2007	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01255/AM08/	RLA File :05/24/040/00505/AM08/	Lic.No/Date:0510209741 28.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

191	Case No.:182/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

192	Case No.:183/27/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01257/AM08/	RLA File :05/24/040/00521/AM08/	Lic.No/Date:0510209766 28.09.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

193	Case No.:184/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:05.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.

194	Case No.:186/27/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01260/AM08/	RLA File :03/94/040/00652/AM08/	Lic.No/Date:0310444698 01.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to write a similar D/L to the firm as issued by TA on 16.1.2007 and call for information. Accordingly the case may be re-listed on 5.12.2007.			

195	Case No.:187/27/83-ALC1/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Case Approved
	HQ File :01/83/050/01261/AM08/	RLA File :03/94/040/00647/AM08/	Lic.No/Date:0310444699 01.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 4.9.2003 and decided to approve this case on repeat basis as under:- Item of Export Galaxy Sparkle 630----- 1 kg. Containing Sodium Lauryl Ether Sulphate 41% min. Ethylene Glycol distearate : 17% min. Item of Import 1 Lauryl Alcohol----- 0.150 kg. 2 Sulfur ----- 0.025 kg.			

3 Caustic Soda Flakes -----0.031 kg.

4 Stearic Acid -----0.252 kg.

(Stearic Acid content 50+/-10%

Stearic Acid + Palmitic Acid Content : 90% Min.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

196	Case No.:188/27/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01262/AM08/	RLA File :03/94/040/00487/AM08/	Lic.No/Date:0310444703 01.10.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

197	Case No.:189/27/83-ALC1/2007	Party Name:KESHA VA ORGANICS PVT. LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

198	Case No.:190/27/83-ALC1/2007	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01264/AM08/	RLA File :03/95/040/00640/AM08/	Lic.No/Date:0310444713 01.10.2007	Defer Date:05.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 05.12.2007.			

199	Case No.:12/29/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:31/83-ALC1/2007 07.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01277/AM08/	RLA File :11/24/040/00034/AM08/	Lic.No/Date:1110016141 04.10.2007	Defer Date:07.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-III Section as the item is Drug.			

Date:20.12.2007

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer